

## Suba Singh Vs State of Punjab

**Court:** High Court Of Punjab And Haryana At Chandigarh

**Date of Decision:** Aug. 25, 2005

**Acts Referred:** Narcotic Drugs and Psychotropic Substances Act, 1985 (NDPS) " Section 18

**Citation:** (2005) 14 CriminalCC 857

**Hon'ble Judges:** Uma Nath Singh, J

**Bench:** Single Bench

**Advocate:** G.K. Mann, for the Appellant; J.S. Chandail, AAG, Punjab, for the Respondent

### Judgement

@JUDGMENTTAG-ORDER

Uma Nath Singh, J.

Learned counsel submitted that out of 1-1/2 years" jail sentence u/s 18 of the NDPS Act, the appellant has remained

in custody for two months. Learned counsel also submitted that this is the first offence of the appellant and the total quantity of contraband alleged

to have been recovered from him was only 400 grams of Opium.

2. Thus, taking into account totality of circumstances and without expressing any opinion on merits of the case, Crl.Misc.No.39393 of 2005 is

allowed and jail sentence of Suba Singh son of Lakhbir Singh is directed to remain suspended during pendency of this appeal. He shall be released

on bail on his furnishing a bail bond in the sum of Rs.50,000/- with two solvent sureties in the like amount each, to the satisfaction of learned

Special Judge, Amritsar.